FORM A

PUBLIC ANNOUNCEMENT

(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF PELICAN RUBBER LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	PELICAN RUBBER LIMITED
2.	Date of incorporation of corporate debtor	29-09-1994
3.	Authority under which corporate debtor is incorporated / registered	R O C, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999TG1994PLC018424
5.	Address of the registered office and principal office (if any) of corporate debtor	15-1-560,SIDDAMBER BAZAR, HYDERABAD. TELANGANA 500012 IN
6.	Insolvency commencement date in respect of corporate debtor	13th August 2019 (Copy of order received by IRP on 14th August, 2019
7.	Estimated date of closure of insolvency resolution process	09th February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SREDHAR NUKALA, Registration Number: IBBI/IPA-001/IP-P00432/ 2017-18/10755
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#6-3-252/A/8&9, Flat No:203, Mount Castle Apts, Erramanzil Colony, Near Taj Deccan, Hyderabad – 500082. Ph: 9848146369 Sreenuka_1@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#6-3-252/A/8 & 9 Flat No:203,Mount Castle Apts, Erramanzil Colony, Near Taj Deccan, Hyderabad – 500082. Ph: 9848146369 Sreenuka_1@yahoo.com
11.	Last date for submission of claims	28th August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PELICAN RUBBER LIMITED** on 13th August, 2019 (copy of order received on 14th August, 2019.

The creditors of **PELICAN RUBBER LIMITED**, are hereby called upon to submit their claims with proof on or before 28th August, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : SREEDHAR NUKALA
Date and Place:: 16th August 2019, Hyderabad

SREEDHAR NUKALA
FCA, DISA(ICAI), IP, IBBI Regd.Valuer (SFA)
I P. Regn.No.IBBI/IP-P00432/2017-18/10755
Ph: 9848146369